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THE ORISSA  GAZETTE

EXTRAORDINARY

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DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATION

*The 7th June 1944*

**No. 10108-S.T.**—In exercise of powers conferred by sub-rule (2) of rule 81, of the Defence of India Rules, the Governor of Orissa is pleased to direct that with effect from the date of this notification the following amendments shall be made in the Orissa Rice Mills Licensing Order, 1943, namely :—

1. For paragraph 4 of Form II in the schedule to the said Order, the following shall be substituted, namely :—

“ 4. The licensee shall process rice (husked paddy) in the following manner only :—

(i) In machines of the single huller type, rice shall be passed through the huller only once ;

(ii) In machines of the double huller type, rice shall be passed through the first huller only ;

(iii) In automatic machines, the milling shall be stopped as soon as the rice receives half the polish as hitherto applied.

He shall not mill rice except in accordance with the above direction or such directions as may be given by the Controller of Supply and Transport, Orissa, by a general or a special order. Applications for milling any quantity of rice in the manner not covered by the directions (i) to (iii) above or by a general order of the Controller of Supply and Transport, Orissa, shall be made to the Controller of Supply and Transport, Orissa.

2. In Form III of the Schedule to the said Order--

(a) for the expression " Rice of normal single polish " in the heading of the Form, the word and mark " Rice\*" shall be substituted ; and

(b) in a footnote at the foot of the said Form the mark and words " \* Rice polished in accordance with paragraph 4 of Form II " shall be inserted.

By order of the Governor

C. S. JHA

*Secretary to Government*